

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3125  
(To be answered on the 4<sup>th</sup> August 2022)**

**FLIGHTS FROM GULF COUNTRIES**

**3125. SHRI ANTO ANTONY**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

**(a) whether the Government has received any application/request for permission to operate charter flights from Gulf countries due to the exorbitant rise in price of air tickets;**

**(b) if so, the details thereof and the response therefor;**

**(c) whether the Government has noticed that the number of air passengers have decreased during this summer from Gulf countries due to high airfare;**

**(d) if so, the details thereof;**

**(e) whether the Government proposes to intervene to reduce the airfare to Gulf countries and vice-versa; and**

**(f) if so, the details thereof and the steps taken by the Government in this regard?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

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**(a) and (b) The Government has not received any application/request for permission to operate charter flights from Gulf countries.**

**(c) and (d) There is a general increase in the number of passengers from Gulf countries to India in Summer 2022 when compared to Summer 2021. The details of passengers from Gulf countries carried by Indian carriers for their international operations in Summer 2021 and Summer 2022 schedules is attached at Annexure.**

**(e) and (f) After deregulation of airline sector, the airfare is market driven and is neither established nor regulated by the Government. Air ticket prices generally vary depending upon the market forces. Airline pricing runs in multiple levels {buckets or Reservation Booking Designator (RBDs)} which are in line with the practice being followed globally. Due to dynamic fare pricing, the tickets bought in**

**advance are much cheaper than those purchased near the date of travel.**

**The airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of the Aircraft Rules, 1937 having regard to all relevant factors, including cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. There is no proposal with the Government for regulation of airfares on international sectors.**

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**Passengers (in numbers) carried from/to Gulf Countries by Indian carriers for their international operations in 2021 – 2022**

Month	2021(P)*	2022(P)	Growth (in %)
April	456,060	979,383	114.70
May	157,148	11,18,572	611.80
June	167,791	11,49,205	584.90

- (P) stands for Provisional

- Source- DGCA

\* Scheduled international operations were suspended during this period. Only non-scheduled flights were operational.